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SLP(C)No. 14735 OF 2002

OUT TODAY@@
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ITEM No.65

Court No. 2

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IAS in
Petition(s) for Special Leave to Appeal (Civil) No.14735/2002

SECRETARY TO GOVT.,TAMIL NADU & ANR. Petitioner (s)

VERSUS

K. VINAYAGAMURTHY Respondent (s)

(for modification / directions with office report)

With

SLP(C)No.15724/2002,SLP(C)No.15725/2002,SLP(C)No.15726/2002,
SLP(C)No.15727/2002,SLP(C)No.15728/2002

Date : 09/09/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAIAK
HON'BLE MRS. JUSTICE RUMA PAL

For State Mr. K K Venugopal, Sr. Adv.
Mr. PN Ramalingam, Adv.

For Applicant (s) Mr. Arun Jaitley, Sr.Adv.
Mr. KV Mohan, Mr. J. Pothiraj,
Mr. V. Sanjeevi, Mr. M. Baskar,
Mr. Veda B. Singh, Advs.

Mr. S.Sivasubramaniam, Sr. Adv.
Mr. M A Chinnasamy, Adv.
Mr.R.Nedumaran, Adv.

Mr. S. Ganesh, Sr. Adv.
Mr. Anand Padmanaban, Adv.
Mr. R. Nedumaran, Adv.

Mr. V.Sanjeevi, Mr. V.Krishnamurthy, Adv.

Mr. P R Kovilan P.,Adv.
Mr. T.Harish Kumar, Mr. Senthil Jagdeesan,
Mr. Rakesh K. Sharma, Advs.

Mr. K K Mani,Adv.
Ms. Monika Tripathy, Adv.

UPON hearing counsel the Court made the following
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These applications have been filed by some of the
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applicants for grant of exclusive privilege alleging that even though they had offered to pay/deposit fee for the entire year by 31st of July, 2002 but the same was not accepted and only a part of the privilege fee for the period for which the licence was being extended had been accepted. The prayer of these applicants is that some time be given to allow them to pay the privilege fee so that they would be entitled to the renewal of licence for the whole excise year. Heard Mr. Jaitley and Mr. Ganesh, for the applicants and Mr. Venugopal for the State.

The High Court in the judgment under challenge before us, made it crystal clear that the facility of renewal to the petitioners shall be made available, if the petitioners remit the requisite amounts on or before 31st of July, 2002 and the said direction has been repeated by us in our judgment. It is not possible for us to examine the assertions made by these applicants that they have submitted the fees for the whole year though only part of the fees was accepted. This matter, which if moved, before the High Court, can be gone into by the High Court and appropriate directions can be issued. Thus, we see no justification for this Court to extend the time or modify our order. The applications accordingly stand rejected.

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(J.S. Rawat)
Court Master

(Suneet Bala Sharma)
Assistant Registrar